

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 78 OF 2021

Income tax Tribunal Appeal under Section 260-A of the Income tax Act, 1961, against the order of the Income Tax Appellate Tribunal, Hyderabad Bench-B, Hyderabad in I.T.A. No. 836/ Hyd/ 2015 for Assessment Year 2010-11 dated 17-12-2019 preferred against the order of the Commissioner of Income Tax (Appeals), 12 Hyderabad dated 31-03-2015 in ITA Nos. 269 to 274 / CIT (A)-12/Hyd/2014-15 , preferred against the order of the Deputy Commissioner of Income Tax , Central Circle -3, Hyderabad dated 31-03-2013 in PAN/GIR No. AAGFA5343Q.

Between:

Principal Commissioner of Income Tax-1, 7th Floor, A-Block, I.T.Towers, A. C. Guards, Masabtank, Hyderabad - 500 004.

...APPELLANT

AND

M/s Annapurna Business Solutions, 6-3-866/A, Suite No. 401, Maheswari Mekins Mayank Plaza, Greenlands Road, Begumpet, Hyderabad. (PAN No. AAGFA5343Q)

...RESPONDENT

**Counsel for the Appellant: Ms. B. SAPNA REDDY, JUNIOR SC representing
SRI. J. V.PRASAD, Senior Standing Counsel FOR INCOME TAX**

Counsel for the Respondent: SRI A. V. A. SIVA KARTIKEYA

The Court delivered the following Judgment :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.78 of 2021

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

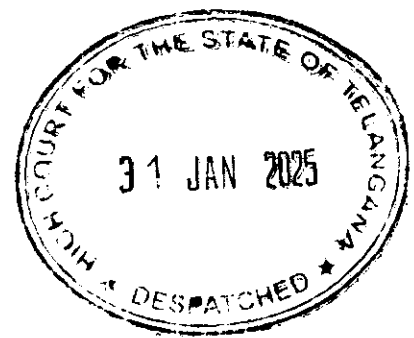
1. The Income Tax Appellate Tribunal, Hyderabad Bench-B, Hyderabad
2. The Commissioner of Income Tax (Appeals)-12, Room No. 3A-5, Aayakar Bhavan, Annexe Building, Basheerbagh, Hyderabad – 500 004.
3. Deputy Commissioner of Income Tax , Central Circle -3, Hyderabad.
4. One CC to SRI. J V PRASAD, Senior Standing Counsel FOR INCOME TAX, [OPUC]
5. One CC to SRI. A. V. A. SIVA KARTIKEYA, Advocate [OPUC]
6. Two CD Copies

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HIGH COURT

DATED:06/01/2025



Judgment

ITTA.No.78 of 2021

DISMISSING THE ITTA AS
WITHDRAWN.

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27/01/25
L.N.